

SHRI JAYANT SINHA: Sir, I move:-

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The Bill is returned. It is a unanimous decision. We shall now take up the consideration of the Appropriation (No. 5) Bill, 2015. The question is:-

That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2015-16, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Mr. Minister to move that the Bill be returned.

SHRI JAYANT SINHA: Sir, I move:—

That the Bill be returned.

The question was put and the motion was adopted.

REFERENCE BY MEMBERS

Re. Demand for listing Juvenile Justice Bill — Contd.

MR. DEPUTY CHAIRMAN: Both the Bills have been passed unanimously. Now, the next items on the agenda are Statutory Resolution and The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015 ...*(Interruptions)*... to be discussed together. ...*(Interruptions)*...

SHRI GHULAM NABI AZAD. Sir, it may be taken up tomorrow or the day after tomorrow, but not today. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, Statutory Resolution. ...*(Interruptions)*... There is a decision. ...*(Interruptions)*... Listen. Leaders of ...*(Interruptions)*... No, no. There is a decision. ...*(Interruptions)*... Mr. Hariprasad and Mr. Khan,

there is a commitment that we would pass six Bills. *...(Interruptions)...* There is a commitment. *...(Interruptions)...* Your Leaders have agreed that six Bills will be passed. *...(Interruptions)...*

श्री वी. पी. सिंह बदनौर: उपसभापति महोदय *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: Mr. Badnore, what are you saying? *...(Interruptions)...*
बदनौर जी, आप बोलिए। *...(व्यवधान)...*

श्री वी. पी. सिंह बदनौर: सर, आप जुवेनाइल वाला बिल ले लीजिए। *...(व्यवधान)...* The Juvenile Justice Bill may be taken up today if they are objecting to these Bills. *...(Interruptions)...* They would not object to it. Take the Juvenile Justice Bill, Sir. Instead of saying tomorrow, we would take it up today. Let us take up the Juvenile Justice Bill. *...(Interruptions)...* Take up the issue of the Juvenile Justice Bill first, Sir. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Now, listen. *...(Interruptions)...* Just listen to me. *...(Interruptions)...* Please listen to me. *...(Interruptions)...* आप जरा सुनिए। *...(व्यवधान)...* You first listen to me. Let me have my say. *...(Interruptions)...* Let me have my say. *...(Interruptions)...* Let me have my say. *...(Interruptions)...* I am not thrusting anything on you or on any Member. *...(Interruptions)...* But I am only pointing out facts that, one, yesterday the leaders agreed that between 2.00 p.m. and 4.00 p.m. they would take Bills, discuss them and pass them. *...(Interruptions)...* That is one commitment. That commitment was before the hon. Chairman. Of course, I was also there. *...(Interruptions)...* All the leaders were there. *...(Interruptions)...* Now, my request is that that commitment is a solemn commitment. *...(Interruptions)...* Please don't violate that. Up to 4.00 p.m., we can take up the Bills. *...(Interruptions)...* Let me complete. *...(Interruptions)...* Secondly, if you are not agreeing for taking up the Statutory Resolution, then let us take up Juvenile Justice Bill. *...(Interruptions)...*

SOME HON. MEMBERS: No. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: This is violation of the commitment. *...(Interruptions)...*

SHRI SITARAM YECHURY: What you said about the All-Party Meeting is correct. All of us agreed. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: You were also there. *...(Interruptions)...*

SHRI SITARAM YECHURY: Yes, I was also there. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: So, that commitment is to be honoured. *...(Interruptions)...*

SHRI SITARAM YECHURY: All of us agreed saying that we would cooperate in passing these Bills. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Six Bills. *...(Interruptions)...* Now, one more is added. *...(Interruptions)...*

SHRI SITARAM YECHURY: Please listen to me. *...(Interruptions)...* And we said that in the next three days we would do that. Using that decision or agreement, the Government has brought this List of Business. We have fulfilled our commitment, what we gave at the All Party Meeting, of passing these two Bills today. Therefore, if you want to bring in supplementary, why don't you list them? I raised this in the morning. Your listed Business is over. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Statutory Resolution is listed. *...(Interruptions)...* It is the fourth item. *...(Interruptions)...* I am taking up the fourth item in the List of Business. *...(Interruptions)...* It is listed. *...(Interruptions)...*

SHRI SITARAM YECHURY: Sir, Juvenile Justice Bill is not listed. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Then we will take up this fourth item. *...(Interruptions)...* We have agreed that we will take up the Juvenile Justice Bill tomorrow. *...(Interruptions)...* That is agreed to. But Statutory Resolution is listed. I am saying that. *...(Interruptions)...* Juvenile is supplementary. I agree. *...(Interruptions)...* We all agree to take it up tomorrow morning. *...(Interruptions)...* No problem. But the fourth item is listed. *...(Interruptions)...*

श्री मुख्तार अब्बास नक़वी: सर, Commercial Court वाला बिल लिस्टेड है, Arbitration and Conciliation बिल लिस्टेड है *...(व्यवधान)...*

SHRI GHULAM NABI AZAD: I have talked to Mr. Yechury and also my other colleagues. Mr. Derek is here; Mayawatiji is here; Samajwadi Party leader is here. There are other party leaders of DMK, AIADMK and everybody is here. Sir, we had earmarked three hours for SC/ST Bill. That means, if there was any discussion, it would have started at two of the clock and ended at five of the clock. But we have shown our efficiency, capacity, capability and cooperation that we have done three hours job in two minutes. So, we should not be penalized. We have fully complied with our commitment and our commitment is over a period of three days. It is the first day and we have passed three Bills. *...(Interruptions)...* That shows how capable are hon. Members of Parliament. *...(Interruptions)...* We have fully complied with our commitment. *...(Interruptions)...* We have not gone back on our commitment. Thank you.

श्री मुख्तार अब्बास नक़वी: थोड़ी हिम्मत और कर लीजिए! *...(व्यवधान)...* इन्हें भी निपटा दीजिए! *...(व्यवधान)...* थोड़ी हिम्मत और कर लीजिए! *...(व्यवधान)...*

SHRI SITARAM YECHURY: Sir, we had agreed for four issues of public importance. ...*(Interruptions)*... At the same meeting, Sir, that you are referring to, we had agreed to discuss four issues of public importance. We had agreed to discuss price rise and inflation; we had agreed to discuss the drought situation and floods and the agrarian crisis; we had agreed to discuss intolerance; we had agreed to discuss the motion that is pending before you regarding the Governor of Arunachal Pradesh. All those things we had agreed. ...*(Interruptions)*... If you are referring to our agreement on the Bills, why don't you refer to these issues also?

MR. DEPUTY CHAIRMAN: Yes; certainly.

SHRI SITARAM YECHURY: Bring one of them for discussion. Bring intolerance for discussion; bring price rise for discussion.

MR. DEPUTY CHAIRMAN: Yechuryji, you have slightly deviated. I won't say deliberately, but there is some deviation. The deviation is: the decision is that from 2.00 p.m. to 4.00 p.m., we will take up the Bills. From 4.00 p.m. onwards, we will take up discussions and we may sit beyond 6.00 p.m. and even beyond 7.00 p.m. and complete the discussion. That is the decision. Today, the Short Duration Discussion is enlisted. Supplementary item has come to raise a discussion on the serious situation arising due to floods and drought in the country. So, it is already listed today. Tomorrow, we will have another subject. On Wednesday also, we will have another subject.

SHRI SITARAM YECHURY: Sir, from 2 to 4, we had agreed and we have passed three Bills. We have done three items of Legislative Business. Don't penalise us for our efficiency now. What had to be done till 4 o'clock, we have finished at 2.30. So, start the discussion now.

MR. DEPUTY CHAIRMAN: On what?

SHRI SITARAM YECHURY: On flood and drought situation in the country, the supplementary agenda. ...*(Interruptions)*... Sir, the Government is ready. You start the discussion. ...*(Interruptions)*...

श्री मुख्तार अब्बास नकवी: सर, 2 to 4 लेजिस्लेटिव बिजनेस के लिए तय हुआ था। ...*(व्यवधान)*.... अभी कहाँ हुआ है? ...*(व्यवधान)*.... अभी तो इसमें already listed है। ...*(व्यवधान)*.... इसलिए जिन इश्यूज पर ...*(व्यवधान)*.... अभी बाढ़ के बारे में डिस्कशन के लिए तय हुआ है। हम उसके लिए भी तैयार हैं, लेकिन दो से चार बजे तक तो लेजिस्लेटिव बिजनेस पूरा हो जाए। ...*(व्यवधान)*.... आप थोड़ी हिम्मत और करें और एक-दो बिल और पास कर लें। ...*(व्यवधान)*.... क्योंकि बहुत नुकसान हुआ है।

श्री अविनाश राय खन्ना (पंजाब): आप कृपया दिल थोड़ा सा और बड़ा कर लें। ...*(व्यवधान)*....

श्री सीताराम येचुरी: माननीय महोदय, ...(व्यवधान)... हम जल्दी से लेजिस्लेशन बिजनेस पास न करें। ...(व्यवधान)...

श्री अविनाश राय खन्ना: सर, यह बहुत इम्पोर्टेंट है। ...(व्यवधान)...

श्री सीताराम येचुरी: आप यह कह रहे हो कि जल्दी से पास हो जाए, तो इसलिए और ले लो। ...(व्यवधान).... हमने कहा है कि जो हमने माना था, वह पास हो चुका है। ...(व्यवधान)...

श्री मुख्तार अब्बास नकवी: हम तो कह रहे हैं कि और जल्दी करिए। ...(व्यवधान)...

श्री सीताराम येचुरी: चर्चा करवाइए। ...(व्यवधान)...

श्री मुख्तार अब्बास नकवी: हम तो चर्चा के लिए तैयार हैं। हम कहां चर्चा से भाग रहे हैं? ...(व्यवधान)....हम चर्चा से नहीं भाग रहे हैं। ...(व्यवधान).... चर्चा होनी चाहिए और बिजनेस भी होना चाहिए। ...(व्यवधान)....

MR. DEPUTY CHAIRMAN: Yes, Dr. Keshava Rao ...(Interruptions)... Dr. Keshava Rao, what do you want to say? ...(Interruptions)...

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, we decided in the meeting that we would take up six Bills in three days. Now, if you divide them, it comes to two Bills each day. ...(Interruptions)... As Mr. Yechury says, it is not much of a debate; it is more of politics. ...(Interruptions)... Why create this confusion? Let us take up this discussion on drought and floods, and finish by 5 o'clock. ...(Interruptions)... Tomorrow, we can take up two more Bills, and day after tomorrow, two more Bills. ...(Interruptions)... Why is there a confusion? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is the way out? ...(Interruptions)... What do we do because the decision is to take up Bills from 2 to 4? ...(Interruptions)... In the meeting presided over by hon. Chairman, the decision was taken that the Bills would be taken between 2 and 4. So, that is a solemn decision. ...(Interruptions)... Yes, Mr. Athawale. ...(Interruptions)...

श्री रामदास अठावले (महाराष्ट्र): सर, शेड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्स बिल ...(व्यवधान)....

श्री उपसभापति: वह तो पास हो गया। ...(व्यवधान)...

श्री रामदास अठावले: सर, कांग्रेस पार्टी के लोग बहुत हंगामा कर रहे हैं। ...(व्यवधान)... ये देश का भारी नुकसान कर रहे हैं। ...(व्यवधान)... इसलिए आप कांग्रेस के इन मेम्बर्स को suspend करिए। ...(व्यवधान)... अगर ये हर रोज इसी तरह का हंगामा करेंगे, पैसा बरबाद करेंगे, तो यह अच्छी बात नहीं है। ...(व्यवधान)... आप इन सब लोगों को suspend करिए। ...(व्यवधान)... हम लोग यहां चर्चा करने के लिए आए हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: The House is adjourned till 3.00 p.m.

The House then adjourned at thirty minutes past two of the clock.

The House reassembled at three of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

MR. DEPUTY CHAIRMAN: Statutory Resolution and the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015 are to be discussed together. Dr. T. Subbarami Reddy, ...(Interruptions)... Dr. T. Subbarami Reddy, are you moving? ..(Interruptions)...

SHRI ANAND SHARMA: Sir, I have to say something. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, Mr. Anand Sharma, what do you want to say? ...(Interruptions)... Mr. Anand Sharma, before you speak, ask them to stop shouting. ...(Interruptions)...

श्री के. सी. त्यागी (बिहार): सर, ऐसी बातों में सदन का समय बरबाद होता है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I will allow you also. ..(Interruptions).. I will allow you also. Sit down. ..(Interruptions)..

श्रीमती जया बच्चन (उत्तर प्रदेश): सर ...(व्यवधान)...

श्री उपसभापति: मैं आपको भी चांस दूंगा। आप बैठिए। ...(व्यवधान).... I will allow you also. ...(Interruptions)... मैं आपको भी चांस दूंगा। ...(व्यवधान)...

श्री अविनाश राय खन्ना: सर, पहले वहां सब लोग बैठें। ...(व्यवधान).... अगर बोलना है, तो पहले आराम से सब बैठें। ...(व्यवधान).... ये सब बैठें, तब हम सुनेंगे। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Yes, yes; you are correct. ...(Interruptions)... You please take your seat. I am allowing Mr. Anand Sharma to make a submission. So, go to your seats. ...(Interruptions)... He is your Deputy Leader. Why don't you listen to him? ...(Interruptions)... आप लोग बैठिए। ...(व्यवधान).... आप लोग बैठिए। ...(व्यवधान).... आप लोग बैठिए। ...(व्यवधान).... आप लोग बैठिए। ...(व्यवधान)...

SHRI ANAND SHARMA: Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: All of you on both sides, please sit down ...(Interruptions)... Now, Treasury Benches, please take your seat. Opposition benches, take your seat. ...(Interruptions)... Opposition benches, take your seat. ...(Interruptions)... I am giving the floor to Mr. Anand Sharma. After that, I will call Mr. K. C. Tyagi and after that, I will call Shrimati Jaya Bachchan. ...(Interruptions)... You don't want? Okay. ...(Interruptions)... All right, Mr. Sukhendu Roy. ...(Interruptions)... But, everything should be heard. ...(Interruptions)...

श्री अविनाश राय खन्ना: सर, मंत्री जी बोलेंगे।

MR. DEPUTY CHAIRMAN: Whenever the Minister wants, he can speak; no problem. Sit down. Yes, Mr. Anand Sharma, what do you want to say? आप लोग बैठिए। ट्रेजरी बेंचेज बैठिए। ...**(व्यवधान)**...

श्री आनन्द शर्मा: उपसभापति महोदय, सुबह से कई बार एक प्रश्न उठा और नेता प्रतिपक्ष ने स्थिति स्पष्ट की कि आज की कार्य सूची में जो विषय लगे थे और जो आम सहमति बनी थी, चेयरमैन साहब के यहां जो सभी दलों के नेताओं की बातचीत हुई थी, वे बिल पारित कर दिए गए। जो एससी, एसटी एट्रोसिटीज का बिल था, वह सदन ने सर्वसम्मति से पारित किया। उसी तरह एप्रोप्रिएशन के दोनों बिल भी सर्वसम्मति से पारित कर दिए गए। एक मिथ्या प्रचार, एक गलतफहमी और गलत तस्वीर बाहर पेश हो रही है कि जुवेनाइल जस्टिस का जो बिल था, वह आज लगा है और किसी कारण प्रतिपक्ष ने उसको पास नहीं किया। हम यह बात स्पष्ट करना चाहते हैं कि वह बिल कल की कार्यसूची में है। कल की कार्यसूची में वह बिल आएगा, इसके लिए सरकार भी राजी हो जाए ...**(व्यवधान)**... नहीं, यह रिकॉर्ड पर आना चाहिए, चेयर की तरफ से आना चाहिए। ...**(व्यवधान)**... आप बीच में मत बोलिए। ...**(व्यवधान)**... यही तो आपकी दिक्कत है, हर बार आप खड़े हो जाते हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: No, please; I allowed him. ...**(Interruptions)**... Jatiyaji, I allowed him. ...**(Interruptions)**...

श्री अविनाश राय खन्ना: यह एट्रोसिटीज बिल और दो बिल पास करने से काम पूरा हो जाएगा। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: I allowed him. You please sit down. ...**(Interruptions)**... I allowed him. You cannot question that.

श्री आनन्द शर्मा: उपसभापति महोदय, यह संवेदनशील विधेयक है और पूरे समाज में एक संवेदना है और इसलिए सबने यह बात तय की थी, जब नेता प्रतिपक्ष बोले थे, आग्रह किया था। यह कल की कार्यसूची में है और कल लगेगा, इससे हम सब सहमत हैं। हम चाहते हैं कि पीठ की तरफ से, चेयर की तरफ से यह बात रिकॉर्ड पर आ जाए कि कल सदन में यह लाएंगे, ताकि इस पर कोई गलतफहमी किसी को न हो। यह बात पीठ की तरफ से आनी चाहिए।

MR. DEPUTY CHAIRMAN: Okay, Anand Sharmaji. Okay, now you take your seat. ...**(Interruptions)**... You made it. You made it.

SHRI ANAND SHARMA: It should come from the Chair.

MR. DEPUTY CHAIRMAN: There is another point. See, what you said is correct, but you should also know and everybody should know that understanding the importance of that Bill, Juvenile Justice Bill, and its urgency, hon. Chairman himself cleared for placing it before the House and a Supplementary List of Business has been issued. ...**(Interruptions)**... Now, listen, that is before us. ...**(Interruptions)**...

SHRI NEERAJ SHEKHAR (Uttar Pradesh): What is the urgency?

MR. DEPUTY CHAIRMAN: So, the Chair's position is that, I also want to make it clear, the Chair is ready to take it up. If the House is ready, even now the Chair is ready to take up a Bill. ...*(Interruptions)*... Now, let me say. ...*(Interruptions)*... But, however, in the morning, I heard all sides and it was decided that it will be taken up tomorrow. I have no objection. But, it has to be brought in tomorrow. It has to be discussed and disposed of. I would say passed tomorrow itself. It is all that I have to say. That is all. If that is all, I have no problem.

श्री के.सी. त्यागी: सर, मेरा नम्बर है।

श्री एम. वेंकैया नायडु: आपका नम्बर अभी कहाँ है? बहुत आगे है, अभी नहीं है। Sir, this is a very sensitive and important Bill. I am not saying anything now about the timing, etc. But, there should not be any wrong impression in the minds of the people that neither the Government is willing to bring it and they delayed it, nor the Opposition is calling for it. I have to put it in record because Dy. Leader of the Congress Party has put it on record. Knowing the importance of the Bill, the Minister, Smt. Manekaji, was talking to me regularly. On 8th, 10th & 11th December, 2015, it was there in the Agenda. We could not take it up. I am not blaming anybody. I am not going to it also. Now, only two days are left. So, keeping that in mind, in the morning when that issue came, I readily got up and said that we are ready to issue a Supplementary Agenda. I am thankful to the Chair for accepting the same and bringing it here. Sir, the Congress friends and others were very kind enough to pass the SC/ST (Prevention of Atrocities) Bill without discussion. If they want to pass this also without discussion, I have no problem. ...*(Interruptions)*... I am not giving a final thing. The House has to decide. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes.

SHRI M. VENKAIAH NAIDU: Or, otherwise, you want to discuss it and then, at the earliest, let us discuss it tomorrow morning. That is the first thing. But, my only plea is Anand Sharmaji, you are a very senior leader and Leader of Opposition is also here. We have 17 Bills. Today, we are able to pass three Bills. One Bill was passed earlier. So, only four Bills. I have 13 Bills. As Parliamentary Affairs Minister, it is my earnest appeal to all of you, please, today, tomorrow and the day after, whatever is possible, try to clear the backlog, otherwise Lok Sabha passes them and in the Rajya Sabha they get stuck. This message is not going on well with the people. This is only my appeal. Other things and timing and all, I leave them to the Chair and then go by the sense of the House.

MR. DEPUTY CHAIRMAN: I think the appeal by the Parliamentary Affairs Minister should be given serious consideration by this House. Now, Shri K. C. Tyagi.

SHRI D. RAJA (Tamil Nadu): Sir.

MR. DEPUTY CHAIRMAN: After Shri K.C. Tyagi.

श्री के. सी. त्यागी: सर, सोनिया जी भी अच्छी है और अरुण जी भी अच्छे हैं, खराब हम गांव के किसान लोग हैं, जिन पर बहस के लिए भी समय नहीं मिल पा रहा है। सर, लगभग 320 जिलों में इस समय सूखा है। पिछले साल के मुकाबले में इस साल गेहूं की बुआई भी कम हो रही है। कई जगहों पर रबी की बुआई न की जाए, इसकी संभावनाएं बन गई हैं। तो मैं चाहता हूं इस विषय पर, आदरणीय शरद पवार जी आ गए, राम गोपाल जी आ गए, भूपिंदर जी भी पीछे हैं, जो किसानों के सरोकारों से चिंतित रहते हैं। उधर भी हमारे कई नेता साथी हैं, अकाली दल के मित्र हैं और कई नेता साथी हैं, तो इस पर पार्टी पोलिटिक्स से अलग होकर मैं संक्षेप में अपनी बात शुरू करना चाहता हूं। सर, हम लोग लम्बे समय तक कांग्रेस मित्रों के बारे में ऐसा मानकर चलते थे कि जैसे चौधरी चरण सिंह के नेतृत्व में किसानों के साथ सम्पूर्ण न्याय नहीं होता है... अरुण जी, मैंने पिछले दस सालों के आंकड़े पढ़े हैं। जो मिनिमम सपोर्ट प्राइस है...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay, Tyagiji. Can I? Please. Actually, today, according to the decision in the meeting chaired by hon. Chairman, the decision is to discuss, after 4.00 P.M., subjects in which hon. Members are interested. For today, it is slated in the List of Business, that is, the Short Duration Discussion on situation arising out of floods and drought in the country. हम आपका सब्जेक्ट चार बजे लेंगे। हम इस सब्जेक्ट को चार बजे लेंगे।

SHRI BHUPINDER SINGH: Sir, if the House agrees, why not now?

श्री के. सी. त्यागी : सर, इस पर सदन की राय ले ली जाए।...(व्यवधान)....

MR. DEPUTY CHAIRMAN: You have to move it. Shri K. C. Tyagi is the first person to speak.

श्री के. सी. त्यागी : सर, फिर यहां नारेबाजी शुरू हो जाएगी।...(व्यवधान)....

SHRI M. VENKAIAH NAIDU: Sir, he has a point. When we are agreeing for a discussion, let us start the discussion. We have no problem.

MR. DEPUTY CHAIRMAN: We can start now. अभी शुरू करेंगे, तब आपको बुलाएंगे। कृपया आप अभी बैठिए।...(व्यवधान).... I will hear Shri D. Raja and then I will call you for the Short Duration Discussion.

श्री के. सी. त्यागी : सर, आपने मुझे पहले ही बुला रखा है।...(व्यवधान).... I am already standing. Sir, you have called me to speak.

MR. DEPUTY CHAIRMAN: That is not for the Short Duration Discussion. I thought you want to make an intervention on something else. I will call you. ...*(Interruptions)*... मैंने अभी Short Duration Discussion शुरू नहीं किया है। जब मैं शुरू करूंगा, तब मैं आपको बुलाऊंगा। ...*(व्यवधान)*....

श्री के. सी. त्यागी : सर, आपने मुझे क्यों बुलाया? ...*(व्यवधान)*....

श्री उपसभापति : अभी दस मिनट के अंदर मैं आपको बुलाऊंगा। कृपया आप अभी बैठ जाइए। ...*(व्यवधान)*.... Mr. Raja, what is your point? ...*(Interruptions)*... Mr. Tyagi, you are going to speak on it. Please sit down.

SHRI K. C. TYAGI: Sir, I am an impatient man. I can't wait. I am very impatient.

MR. DEPUTY CHAIRMAN: Impatient! You can be impatient, but don't be a patient. That is all I am saying. ...*(Interruptions)*... Mr. Raja, what is your point? Mr. Raja, please say something new. Don't repeat what has already been said.

SHRI D. RAJA: Please listen to me, Sir. I respect the appeal made by the hon. Minister of Parliamentary Affairs, Shri M. Venkaiah Naidu. It is true the House unanimously passed the Scheduled Castes and the Scheduled Tribes Bill without any discussion. It is also true the House unanimously passed two Appropriation Bills without discussion. But this should not become a precedent for all the Bills. No Bill should be passed without discussion.

SHRI S. MUTHUKARUPPAN (Tamil Nadu): A Member from our Party spoke on the Scheduled Castes and the Scheduled Tribes Bill.

SHRI D. RAJA: I am talking about today.

SHRI S. MUTHUKARUPPAN: You are saying nobody has spoken. A Member of the AIADMK Party has already spoken on this Bill.

SHRI D. RAJA: I did not say that. I am talking about today. My name was there, but I did not speak. Names of several other Members were there, but they did not speak. Even I wanted to speak on the Appropriation Bills. I wanted to speak on the state of the economy. The Leader of the House, Shri Arun Jaitley, is present in the House. It is an appropriate time to discuss the state of the economy. But we did not discuss because the House felt that these Bills could be cleared without discussion. What I am trying to appeal to you or submit to you is that this should not be a precedent for other Bills.

MR. DEPUTY CHAIRMAN: Do you think the Chair is responsible for that? It was the decision of the House. Why do you say this?

SHRI D. RAJA: I am only appealing to the House, Sir.

MR. DEPUTY CHAIRMAN: No, no. No such appeal to me because I found that the entire House wanted to pass it.

SHRI D. RAJA: Sir, through you, I am appealing to the House. You are in the Chair. I am appealing to the House...

MR. DEPUTY CHAIRMAN: Yes, you can appeal to the Members, to both the sides.

SHRI D. RAJA: I am appealing to all sides that this should not become a precedent. No Bill should be passed in din. No Bill should be passed without discussion. That is my appeal.

MR. DEPUTY CHAIRMAN: I agree with you. I agree with you on this point.

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, in the last meeting of the All Party Leaders, on Friday, I insisted on recording the minutes of the meeting. I do not know whether the minutes have been recorded or not because I would like to have a look, rather a relook at what had been deliberated and what was the broad consensus. The broad consensus was - now I am divulging the broad consensus to other hon. Members who do know about this -- that in the first half, there will be usual Business; in the post-lunch, Legislative Business up to 4.00 p.m. and thereafter discussions and if there is any important Bill, that will be discussed and passed. And if it is necessary, we will sit beyond the stipulated time. Now, we are deviating all the time, on some pretext or the other. Possibly, a time has come when we have to think whether this House should run for an entire Session, or, for one or two days, to decide whether this Bill should be passed without a discussion, this is the unanimity between the Treasury Benches and some of the Opposition Benches, or, whether this Bill should not at all be discussed or passed. In this way, again, I am inviting the attention of the Chair that when every time all rules are dispensed with, then this sacred Book has become redundant to me. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, let me say. ...*(Interruptions)*... No, no, that is all right. ...*(Interruptions)*... Mr. Singh, you had spoken on that subject two or three times ...*(Interruptions)*... Please sit down ...*(Interruptions)*... No, no; not allowed. ...*(Interruptions)*...

SHRI BHUPINDER SINGH: Let us discuss, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No, no. Sit down ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Yes. I know. Sit down ...*(Interruptions)*... Now, hon. Members I have to adhere to the decision taken by hon. Chairman in a meeting with the leaders. According to that decision, from 2.00 p.m. to 4.00 p.m., we have to discuss Bills. I thank the Members for their cooperation on two Bills, I mean, within a

[Mr. Deputy Chairman]

couple of minutes, whether with discussion or without; let us not go to that. Now, the next item in the List of Business is Statutory Resolution and Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill. I want to take that up. This is the next item in the List of Business. Then, with regard to Short Duration Discussion, according to the decision by hon. Chairman, it is to be started at 4.00 p.m. and the Discussion is on the subject of Floods and Drought Situation in the country, to be moved by Shri K. C. Tyagi. That we will start at 4.00 p.m., because that is a decision taken in the meeting chaired by hon. Chairman. ...*(Interruptions)*... I have to adhere by that. ...*(Interruptions)*...

श्री के. सी. त्यागी : सर, क्या हम सेंट्रल हॉल में एक घंटा बैठकर आएँ? ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: I have to adhere by that. Therefore, this time is for Bills. ...*(Interruptions)*... Now, this time is for the Bill, Statutory Resolution... ...*(Interruptions)*...

SHRI K. C. TYAGI: No, we are not interested.

MR. DEPUTY CHAIRMAN: Item number 4 in the List of Business. ...*(Interruptions)*... Now, listen ...*(Interruptions)*... Let me complete. ...*(Interruptions)*... Mr. Balagopal, ...*(Interruptions)*... I am not bringing anything from outside. I heard all of you. In the List of Business today, item numbers 1, 2 and 3 are disposed of. Item number 4, next item is the Bill by Shri Sadananda Gowda, along with the Statutory motion by Dr. Subbarami Reddy. I have to take that up as per the decision taken by the Leaders of the Parties representing the House.

SHRI ANAND SHARMA: Sir, earlier, during the day, this was taken up from the Chair. At that time, the LOP and the Leaders of other Parties including Mr. Yechury were also here. Sir, the Commercial Courts Bill is a serious Bill, but the understanding reached was on the SC&ST Bill and on the Appropriation Bills, and we had never agreed to the other one. There was no understanding that today the Commercial Courts would be taken up and passed, and it was also proposed and our understanding was that this would be brought on the Agenda tomorrow.

MR. DEPUTY CHAIRMAN: No, if it is not taken up today, it has to be brought in the Agenda tomorrow. No doubt about that. What I am saying is, Chair has no other way. The Chair has to take up the List of Business. That is all what I am saying. I have to take it up especially when a decision is taken by hon. Chairman.

श्री एम. वेंकैया नायडु: आनन्द जी, डिस्कशन शुरू करके बिल कल ले लीजिए! ...*(व्यवधान)*...

श्री उपसभापति: हां, डिस्कशन शुरू कीजिए। ...*(व्यवधान)*...

SHRI M. VENKAIAH NAIDU: Let us start the Discussion and have it up to 4 o' clock and then we can continue it tomorrow.

MR. DEPUTY CHAIRMAN: Yes, have the Discussion up to 4 o' clock.

SHRI ANAND SHARMA: No discussion on Government Bill ...*(Interruptions)*... Members' discussion can take place ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Now, the Business stated is the Bill. Let the Bill be taken up, up to 4 o' clock. We are not taking up the Supplementary List of Business.

MR. DEPUTY CHAIRMAN: Yes, that is for tomorrow.

SHRI M. VENKAIAH NAIDU: As for the Commercial Courts' Bill, let us take it up till 4 o' clock.

MR. DEPUTY CHAIRMAN: Yes, let us start the discussion.

SHRI ANAND SHARMA: This is a Bill which cannot be disposed of in forty-five minutes.

MR. DEPUTY CHAIRMAN: Mr. Sharma, the only question is this. Why should we not start the discussion?

SHRI ANAND SHARMA: That was the consensus. ...*(Interruptions)*... There is a difference between consensus and lack of consensus. That happened because there was an agreement.

MR. DEPUTY CHAIRMAN: We have forty minutes at our disposal. What do we do with that?

SHRI ANAND SHARMA: This is what the LOP also suggested that we take up the discussion on floods and droughts.

MR. DEPUTY CHAIRMAN: My point is, the hon. Chairman had taken the decision that the time between 2.00 and 4.00 p.m. is for the Bills. I don't want to go against that.

SHRI ANAND SHARMA: There is no consensus to take up any more legislative business.

MR. DEPUTY CHAIRMAN: The point is, I am one with you to start the discussion on floods. I myself had stated that the discussion should be there. But there is a decision which has a sanctity.

SHRI ANAND SHARMA: Mr. Deputy Chairman, Sir, the sense of the House has to be considered.

MR. DEPUTY CHAIRMAN: When a decision was taken by the hon. Chairman in his meeting with the leaders of various parties, I cannot be a party to violate it. That is all I am saying.

SHRI ANAND SHARMA: But the House is supreme.

MR. DEPUTY CHAIRMAN: The House is supreme, but the House is also run under the directions of the Chairman. *...(Interruptions)...* I agree that the House is supreme, but the Chair cannot ignore the directions. *...(Interruptions)...*

SHRI ANAND SHARMA: It is the Chair which is the custodian...*(Interruptions)...*

SHRI SUKHENDU SEKHAR ROY: Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN: Yes, what is your point of order?

SHRI SUKHENDU SEKHAR ROY: I am on a point of order because something has been recorded just now that the House is supreme. I want a ruling as to whether the rules are supreme or the House is supreme.

SHRI ANAND SHARMA: Rules are made by the Rules Committee. *...(Interruptions)...*

SHRI SUKHENDU SEKHAR ROY: I want to know whether the House is supreme or the rules are supreme.

MR. DEPUTY CHAIRMAN: I am considering your point of order. Kindly remember that rules are made by the Members of the House. Kindly understand that. Rules are made by the Members of the House. *...(Interruptions)...*

SHRI SUKHENDU SEKHAR ROY: I want your ruling.

MR. DEPUTY CHAIRMAN: That is my ruling.

SHRI SUKHENDU SEKHAR ROY: Without changing the rules, without following the procedure laid down in the rules, the House cannot ignore the rules.

MR. DEPUTY CHAIRMAN: Rules can be suspended. *...(Interruptions)...*

SHRI SUKHENDU SEKHAR ROY: The House cannot ignore the rules without amending the rules through the laid down procedures. You are under a wrong impression. I am sorry to say that. *...(Interruptions)...*

SHRI M. VENKALAH NAIDU: Please listen to the Government. *...(Interruptions)...*

SHRI ANAND SHARMA: The House can decide even to suspend the rules. ...

MR. DEPUTY CHAIRMAN: The Parliamentary Affairs Minister wants to say something. ...*(Interruptions)*...

SHRI SUKHENDU SEKHAR ROY: When a section of the House becomes...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: What I suggest to the Chair is, (i) if you want to go by the Agenda decided, then, go by that. But the other side is saying, "No, we are not in a mood for it. Let us have the Short Duration Discussion." As far as the Government is concerned, we are ready for both. If you want to take up discussion on floods and droughts now, then, the Government is ready. Let us start it. Or, if they want to take up the Bill, we can start that. But my request is that even if there was a decision in the All-party Meeting or with the Chair, once the House says something, in one voice, we have to go by that.

MR. DEPUTY CHAIRMAN: The hon. Chairman, in the meeting, had decided that the time between 2.00 to 4.00 p.m. should be set apart for the Bills. What is the rationale in not taking up the Bills? You convince me.

SHRI M. VENKAIAH NAIDU: I totally agree with you, Sir. But when Members are not willing, what can we do? We cannot force anybody. That is our helplessness.

MR. DEPUTY CHAIRMAN: So, let the House agree for taking up the Bill.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, we are extremely grateful to the hon. Minister. He has given two suggestions. Number one, if the House agrees, we can start the discussion on droughts and floods immediately. Or, if the House so agrees, then, we can start the discussion on the Bill. Therefore, we are extremely grateful to him and we request you to start the discussion on floods and droughts.

SHRI ANUBHAV MOHANTY (Odisha): Sir,...

MR. DEPUTY CHAIRMAN: On this subject only.

SHRI ANUBHAV MOHANTY: Yes, Sir. Firstly, I am thankful that you have allowed me to speak. According to you, and as I heard from different hon. Members a few minutes back, in the last meeting with leaders of all political parties, the Chairman had decided that from 2.00-4.00 p.m., the House would take up the listed Government businesses. After 4 o' clock we will start the discussion. But hon. Member Anand Sharmaji said that he agrees to discuss the Bills from two to four. Then we can discuss on droughts and all. Is there any limitation क्या ऐसा तय हुआ था कि only two Bills a day? उस दिन मीटिंग में क्या ऐसा कोई डिजीजन लिया

[Shri Anubhav Mohanty]

गरा था? If there was no such decision to take only two Bills a day, then, why are we not discussing other Bills? Let it not be passed today, but these are important ones to be discussed.

MR. DEPUTY CHAIRMAN: Okay. You made your point.

SHRI ANUBHAV MOHANTY: I have got a question, Sir. If there was no such decision, to take only two Bills a day, then, why are we not discussing the other Bills. Let it not be passed today, but these are important ones to be discussed. Why are they so rigid on that? Sir, they say 'that we are so great that we passed the Bills in a few minutes'. But, after how many days we have passed these two Bills?

MR. DEPUTY CHAIRMAN: What do you say, Mr. Ghulam Nabi Azad? What can we take up for discussion now?

SHRI GHULAM NABI AZAD: Sir, I am thankful to the hon. Parliamentary Affairs Minister for giving two options. Hon. Vice-Chairman has quoted more than two times that this was decided in the Chamber or in the All Party meeting wherein the Leader of the House was there, everybody was there, I was also there. Yes, this is true that it was decided up to 4 o' clock there will be Government Business and after 4 o' clock there will be other business. But, Sir, it was also decided in the Business Advisory Committee that we would take up the SC/ST Bill first and the time allotted for SC/ST Bill would be three hours. So, if that be so, having allotted three hours for the SC/ST Bill and having decided in the meeting of All Party Leaders presided over by the hon. Chairman, the Bill was supposed to be at 4 o'clock and from 4 o' clock the other non-Government business would have started. That means the SC/ST Bill would have spilt over to tomorrow also and there could have not been any other statutory business also. So, we have done, maybe in two minutes or three hours, but for that, three hours are allotted. So, we have done more than the Government business what we were required to do today. Otherwise, if we had started discussing the SC/ST Bill, it would have not been over according to that meeting. So, having passed three Bills, which we had not decided there, my submission is, now hon. Parliamentary Affairs Minister has given to understand that we can start the other items. We can go on with other agenda items.

MR. DEPUTY CHAIRMAN: I think, Government and all of you agree that we can have the discussion. We will have the second option.

SHRI BHUPINDER SINGH: Sir, we will have the Short Duration Discussion now.

MR. DEPUTY CHAIRMAN: That is what I am saying. We will have the Short

Duration Discussion. That is the second option by the Minister. We will have the Short Duration Discussion now.

श्री नीरज शेखर: सर, यह आधा घंटा पहले भी डिसाइड हो सकता था। हम लोग क्या डिस्कस करेंगे, उसके लिए आधा घंटा ...(व्यवधान)... बिज़नेस एडवाइज़री में क्या हुआ, पता नहीं ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: We will have the Short Duration Discussion now. That is the sense of the House. Shri K. C. Tyagi to initiate the discussion.

SHORT DURATION DISCUSSION

Serious situation arising due to floods and drought in the country

श्री के. सी. त्यागी (बिहार) : उपसभापति महोदय, मुझे प्रसन्नता है कि यहां माननीय वित्त मंत्री भी मौजूद हैं, कृषि मंत्री भी मौजूद हैं और वाणिज्य मंत्री भी मौजूद थीं। हमारी चिंताएं गांव से लेकर नैरोबी तक हैं। नैरोबी में जो घटा है, उससे भी किसान चिंतित हैं। वहां से भी, जो विकसित देश हैं और जो अमेरिका है, वह गरीब देशों पर और तीसरी दुनिया के मुल्कों पर अपनी शर्तें थोपने में लगा हुआ है।

[उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय) पीठासीन हुए]

सर, इस समय बाढ़ के दिन हैं और सूखे के भी दिन हैं। ऐसा दुनिया के कम मुल्कों में होता है कि बाढ़ भी आए और सूखा भी रहे। अभी हमने तमिलनाडु के साथियों की agony को बहुत करीब से देखा। सर, लगभग 320 से ज्यादा जिलों में अभी सूखा पड़ा हुआ है। सर, हिन्दुस्तान के विभिन्न राज्यों में पिछले साल के मुकाबले में लगभग 47 परसेंट कम बारिश हुई है और राजस्थान, हरियाणा, उत्तराखंड, पंजाब, उत्तर प्रदेश, बिहार, महाराष्ट्र, कर्णाटक, केरल, मणिपुर में 20 परसेंट से लेकर 47 परसेंट पिछले साल के मुकाबले कम बारिश हुई है। सर, कृषि मंत्री जी को मैं बताना चाहता हूं कि सूखे के कारण गेहूं की बुआई 24 लाख हैक्टेयर पिछड़ी है। ...(व्यवधान)...

श्री नीरज शेखर (उत्तर प्रदेश): सर, बहुत आवाज हो रही है। ...(व्यवधान)...

श्री के. सी. त्यागी: उपसभाध्यक्ष जी, मैं अपना वक्तव्य दे रहा हूं और पीछे से माननीय सदस्य कह रहे हैं कि आवाज सुनाई नहीं दे रही है। ...(व्यवधान)...

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप लोग शांत हो जाइए। ...(व्यवधान)...

श्री के.सी. त्यागी: यह whispering campaign क्या है? Sir, what is this whispering campaign? I heard of whispering campaign in politics. Now, it has entered into the House also!

उपसभाध्यक्ष (श्री सुखेन्दु शेखर राय): आप शांत रहिए। ...(व्यवधान).... ठीक है, आप बोलिए। ...(व्यवधान)...